

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Application 55/03

in
Original Application No. 15/96

Allahabad this the 04th day of July 2003.

QUORUM : HON'BLE MRS MEERA CHHIBBER, MEMBER J
HON'BLE MR. D R TIWARI, MEMBER A

Shri V.M.Tewari, S/o Late K.S.Tewari, R/o
261/4, New Labour Colony,
Babu Purwa
Kanpur - 208011.

.....Applicant.

((In Person))

Versus

1. Sh. Lalit Man Singh, Director General
of Foreign Trade, Udyog Bhawan,
New Delhi - 110 011.
2. Ms. Seema Bahuguna, Zonal Joint Director
General of Foreign Trade, 6-7, Asaf Ali
Road, New Delhi - 110 002.

.....Respondents.

(By Advocate : A.Mohiley)

O R D E R (Oral)

HON'BLE MRS MEERA CHHIBBER, MEMBER J

None for the applicant even in the revised call. Shri Ashok Mohiley counsel for the respondents has filed his reply, which is taken on record, stating therein that the direction given by this Tribunal on 21.11.2002 in O.A.No. 15 of 1996 has already been complied with. We have perused the contempt petition as well as the counter-affidavit, filed by the respondents and are disposing of the contempt petition as



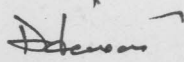
there is nothing more, that survives in the contempt petition.

2. In the O.A., appellate order was quashed and set aside as applicant had not been given opportunity of being heard. The appellate authority was directed to afford opportunity of hearing to the applicant and ^{to pass a} fresh order on his appeal. This order ^{to be} complied with within 3 months from the date of receipt of a copy of the order. In the reply, which is filed by Shri L.Mansingh Director General of Foreign Trade, Udyog Bhawan, New Delhi, it has been stated that the delay in disposing of the appeal is deeply regretted as valuable time was lost in locating the records and files since it was quite an old matter and due to changed incumbents during the intervening period. He has further submitted that the applicant was given personal hearing by the respondent no.1 on 09.06.2003 and after giving personal hearing to the applicant and considering all the relevant rules, instructions and relevant facts and documents, the respondent no.1 has disposed of each of these three representations in speaking manner on file and the same has been informed to the applicant vide memorandum dated 25.06.03 (annexure C.A.-2) We have seen annexure C.A.-2 by which respondent no.1 has disposed of the applicant's appeal. In view of the facts as narrated above, there is nothing more that survives in the contempt petition, may be that is the reason why the applicant who has

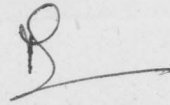


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been appearing in person, is not present in the Court today. Since the respondents ~~are~~ ^{have} ~~xxx~~ ^B regretted the delay and had also sought extension of time from the Tribunal, delay is condoned. The contempt petition is dismissed. Notices issued to the respondents are discharged. However, liberty is given to the applicant that in case he ^{B is B} still aggrieved by the orders passed by the respondents, he may challenge the same by filing a fresh O.A.



Member (A)



Member (J)

/M.M./